

Central Administrative Tribunal, Principal Bench

Original Application No. 1978 of 1999

New Delhi, this the 14th day of March, 2001

Hon'ble Mr. Kuldip Singh, Member (J)  
Hon'ble Mr. M.P. Singh, Member (A)

1. Mr. Pankaj Buttan S/o Sh. D.N. Buttan  
r/o L-14, Lajpat Ngr. II, New Delhi
2. Ms. Surabhi d/o Shri C.L. Chhiber  
r/o L-14, Lajpat Ngr. II, New Delhi
3. Mr. Girish Sharma s/o Shri M.P. Sharma  
r/o DG/III/379, Vikaspuri, New Delhi
4. Ms. Saroj Kain d/o Shri Rajinder Pd.,  
r/o A-14, Sunlight Colony, Ashram, N.D.
5. Ms. Bela d/o Shri C.L. Chhiber  
r/o A-461, Double Storey, Kalkaji,  
New Delhi
6. Ms. N. Sabitha d/o Mr. M. Thiyagarajan  
r/o WZ-257-C, Inderpuri, New Delhi
7. Ms. Monical Bindra d/o Sh. D.S. Bindra  
r/o 334/Type III, Aiyur Vigyan  
Near AIIMS Flats, New Delhi
8. Ms. Poonam Sharma d/o Shri M.C. Sharma  
r/o B-71, Subhash Park Extn., Uttam Nagar  
New Delhi
9. Smt. Poonam Talwar d/o Shri G.R. Kapoor  
w/o Shri Ashwani Tawar  
r/o 1086 WZ, Rani Bagh  
Delhi-110034

- Applicants

(By Advocate - Shri Munish Kumar)

Versus

Union of India through  
Director General,  
Council of Scientific & Industrial Research  
Rafi Marg, New Delhi

- Respondents

(By Advocate - Shri Kapil Sharma)

ORDER (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (J)

The applicants in this OA have prayed for a  
direction to respondents to confer temporary status  
upon them and to regularise their services.

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2. Facts in brief are that the applicants were engaged by respondents as Data Entry Operator/Typist on contract basis for a period of three months from 1.7.99 to 30.9.99. Applicants claim that since they have been working for the last 4-5 years with the respondents' Council and have completed regular service of more than 205/240 days in a year, so they are entitled for conferment of temporary status and regularisation. It is admitted that all the applicants have been working in the same capacity of Data Entry Operator regularly for 4-5 years.

3. Apart from other reliefs claimed in the O.A., applicants had prayed for an interim direction also to respondents not to terminate their services. However, the interim prayer was declined and in due process, the services of the applicants have been dispensed with. It is informed that applicants have challenged their termination in O.A.No.2222/2000 which is still pending before the Tribunal.

4. In view of the fact that the services of the applicants have been dispensed with, the reliefs sought for by the applicants in their O.A. have become infructuous. As the applicants are already seeking re-engagement in a separate O.A. (referred to above) before the Tribunal, the reliefs regarding conferment of temporary status and regularisation etc. can be decided in that O.A. itself.

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5. In the result, this O.A. stands dismissed  
as having become infructuous. No costs.

  
(M.P. Singh)  
Member (A)

  
(Kuldip Singh)  
Member (J)

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